

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

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OA/TA/RA/CCP No. 167 1989, in OA 1741/89.

Capt. K.S. Malhotra Shri R.P. Oberoi.  
APPLICANT(S) COUNSEL

Union of India & VERSUS Shri M.M. Sudan.  
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
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CCP 167/89.

Applicant through counsel Shri R.P. Oberoi  
On behalf of respondents 1 to 3 Shri  
M.M. Sudan, counsel is present.

Shri R.P. Oberoi, learned counsel  
for the applicant has today filed an  
additional affidavit with nine annexures, a  
copy of which has been served on Shri  
M.M. Sudan, counsel for the respondents.  
In the Original Application counter and  
rejoinder has been filed. List this matter  
before us on 28.9.1989 along with OA 1741/89.

*Banerji*  
(B.C. Mathur)  
Vice-Chairman  
26.9.1989.

*Amitav*  
(Amitav Banerji)  
Chairman  
26.9.1989.

SKS

28.9.1989

Applicant through Shri R.P. Oberoi, Counsel.  
On behalf of respondents 1 to 3 Shri M.M.  
Sudan, counsel is present. On behalf of  
respondent No. 4, Shri S.M. Ashri, counsel  
is present.

After hearing learned counsel at  
some length, we are of the view that no case  
is made out for issuing notice in the CCP  
filed by the applicant. We, therefore, dismiss  
it.

Date	Office Report	Orders
		<p><u>28.9.1989</u></p> <p>The other CCP No. 187/89 filed today on behalf of Shri H.C. Jatav, IPS, Commandant General Home Guards &amp; Director Civil Defence (Respondent No.4) is withdrawn by Shri S.M. Ashri, learned counsel as not pressed.</p> <p>As regards the O.A. No. 1741/89, a date 6.11.1989 has been fixed by an order of a Division Bench dated 11.9.1989. The case will be listed on that date before Court No. I. If the parties desire to file any other paper, they will first serve a copy of the same on the learned counsel of other side by 18th October, 1989. Reply may be served on the counsel within 10 days. All the papers, replies and rejoinder shall be filed in office before the date fixed for hearing. If the papers or replies are not served on the learned counsel for the other side within the time indicated above, the said papers or replies may not be taken into consideration during hearing.</p> <p>Call on 6.11.1989 for hearing as the date already fixed. Inform HC for parties.</p> <p><i>Banerji</i> <i>Ab</i>            ( B.C. Mathur ) ( Amitav Banerji )            Vice-Chairman Chairman            28.9.1989 28.9.1989</p> <p>"SKS"</p>